

AM

1044/87

10.5.91

Hon'ble Justice U.C. Srivastava - re
Hon'ble Mr. A.B. Gorthi
AM

On the request of
counsel for applicant case
its adjourned to 25.7.91
for hearing.

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AM

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re

25.7.91

No Siting adj to 25.9.91

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OR
No CA filed
Submitting.

25.9.91

Hon'ble Mr. A.B. Gorthi AM for ex parte leave
Hon'ble Mr. S.N. Prasad JM

Writ L.
7/11/91

On the request of A.B. Gorthi
Case is adj to 30.1.92.

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AM

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JM

30.1.92.

Hon'ble Mr. Justice U.C. Srivastava - V.C.
Hon'ble Mr. A.B. Gorthi - A.M.

It appears that by the lapse of time the application has become infructuous i.e. why no one has appeared. The respondent has also not filed any reply. When the Writ petition was filed by the applicant he was aged about 49 years and it appears that he has attained the of super-annuation. An interim order was granted by the

High Court staying the operation of the order passed by the lower court and the applicant thus continued to work on the post from which he was reverted. The application of the applicant is accordingly dismissed in non prosecution. No order as to the costs.

[Signature]
V.C.

A.M.

(DPS)